

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4492
ANSWERED ON:20.12.2012
CORRUPTION IN JUDICIARY
Adityanath Shri Yogi;Singh Shri Pashupati Nath

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether corruption in judiciary is on rise at present in the country;
- (b) if so, the details thereof and the action taken thereon, State-wise; and
- (c) the steps proposed to be taken by the Government for complete elimination of corruption in judiciary?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c): Allegations of corruption in the judiciary have come to the notice of the Government and have been reported in the media also from time to time. As per the "in-house mechanism" for the higher judiciary, Chief Justice of India is competent to received complaints against the conduct of the Judges of the Supreme Court and the Chief Justice of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of their Courts. Administrative control over the members of the subordinate judiciary in the States vests with the concerned High Court and State Government. In view of this, the Central Government do not maintain records of such complaints and has no mechanism to monitor the action taken on the same.

There is a proposal to change the existing system for investigation into the complaints of misbehaviour or incapacity of a Judges of the Supreme Court or High Courts as well as to enforce greater accountability. A Comprehensive Bill titled 'The Judicial Standards and Accountability Bill, 2012' has been passed by the Lok Sabha with this objective. The Bill, besides providing for a comprehensive system for looking into the complaints as well as the penalties which can be imposed on the completion of the enquiry, lays down the judicial standards and also make it incumbent on the Judges to declare their assets/liabilities.